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**C. A. T. Bench, JAIPUR**

Date of Order	Order
22-9-1997 <i>Copy of order issued to applicant</i> Vnrl Ch - 9526 <i>7/10/97</i>	<p>Mr. Dharmendra Agarwal, Briefholder for Mr. Virendra Lodha, counsel for the applicant</p> <p>The OA was dismissed in default on 3-6-1996. When the applicant had prayed for restoration, restoration was allowed provided the applicant <del>pay</del> paid a cost of Rs. 1000/- Repeated opportunities had been given to the applicant to pay the cost but the cost has still not been paid. On 30-7-1997, further two weeks' time was granted for depositing the cost. Today Mr. Dharmendra Agarwal, Briefholder for Mr. Virendra Lodha has appeared and stated that the cost has still not been deposited. In the circumstances, the OA stands dismissed in default.</p> <p><i>R. P. Sharma</i> (Ratan Prakash) <i>P. Sharma</i> Judicial Member Adminstrative Member</p> <p><i>9/7/97</i></p> <p>Central Administrative Tribunal Bench, JAIPUR I do that No Further Action is Required To Be Taken In This Case is For Consignment To Record.</p> <p><i>M. V. Record Section Officer Digit. Rec. Keeper (Judicial)</i></p> <p><i>9/7/97</i></p> <p><i>R. P. Sharma</i> (Ratan Prakash) <i>P. Sharma</i> Judicial Member Adminstrative Member</p>